

08.01.2007

Hon'ble Mr. K. Elango, Member (A)
Hon'ble Mr. M. Jayaraman, Member (A)

Shri A.K. Malviya, counsel for the applicant and Shri Saumitra Singh, counsel for the respondents present.

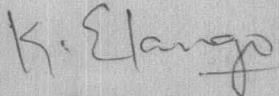
The counsel for the respondents has filed C.A. today, enclosing a copy of the order in Review dated 13/14.12.2006, passed by the Respondent at annexure-CA-2, in pursuance of the order of the Tribunal dated 15.10.2004, in O.A. No.1214/2004. Counsel for the applicant concedes that the compliance has been made.

We have given our careful consideration, we find that by order dated 15.10.2004, in O.A. No.1214/2004, this Tribunal had given a direction to the Respondent No.2, in the O.A. to dispose of the representation made by the applicant. However, at the request of the respondent, time period for compliance was extended by two months by order dated 18.12.2006. We now find that by the copy of the order in review dated 13/14.12.2006 at Annexure-CA-2, ~~the~~ Chief Controller, Govt. Opium and Alkaloid Factories, New Delhi, has passed the order in review and thus, the respondent has complied with the order of this Tribunal.

In view of the above, the contempt proceedings are dropped and the notices issued against the respondent is discharged.



MEMBER (A)



MEMBER (J)

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been received.
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